

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 1588 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Neiko Akami,
Registrar, Gauhati high Court,
Kohima Bench, Kohima

Dated Guwahati, th 17 March, 2020.

Sub:- Maternity Leave.

Ref:- Your note dated 12.03.2020.

Sir,

With reference to the above, I am directed to inform you that, the prayer for Maternity Leave of Smti Duvelu Vero, the District & Sessions Judge, Wokha and also holding additional charge of Principal District & Sessions Judge, Mokokchung, for a period of 180 days w.e.f. 01.04.2020 to 27.09.2020, has been granted. Shri Victo Sema, Principal District & Sessions Judge, Tuensang has been allowed to hold additional charge of the Court and office of the Principal District & Sessions Judge, Mokokchung in addition to his normal duties. Again, Shri Khurito Koso, Principal Judge, Family Court, I/C TDP Vigilance, Nagaland has been allowed to hold additional charge of the Court and office of the District & Sessions Judge, Wokha in addition to his normal duties.

All the three officers may be informed accordingly.

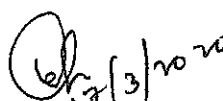
Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo no.NO.HC.VII-21/2008/ 1589 /A. dtd. --- 17.3.2020
Copy to:

- ✓ 1. The Systems Analyst , Gauhat High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)
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